

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, MOGA


OFFICE ORDER

The directions have been received from the Hon'ble Computer Committee of the Hon'ble High Court vide letter No.10 Spl.C.B.10 dated 10.01.2022, as Moga Sessions Division has been nominated as pilot site for the purpose of exploring the possibility of making mandatory e-filing in the matter relating to the Suits for money recovery (loan recovery suits by banks, arrears of rent, etc.), complaints under Section 138 of the Negotiable Instruments Act, application for maintenance, petitions for divorce by mutual consent and bail application. In compliance to the above said directions issued by the Hon'ble High Court, all the advocates are hereby required to electronically file the below mentioned cases at Moga Headquarters w.e.f. **08.02.2022** online through e-filing portal i.e. <https://efiling-phc.ecourts.gov.in> :-

1. Suits for money recovery (loan recovery suits by banks, arrears of rent, etc.)
2. Complaints under Section 138 of the Negotiable Instruments Act
3. Application for maintenance
4. Petitions for divorce by mutual consent
5. Bail application

All the advocates are required to get themselves registered on the above mentioned portal before electronically filing of cases and also to submit the hard copies of pleadings and documents within 3 days of the e-filing of the petition at the filling counter, provided that the case will be listed for hearing only after filing of hard copies(as per e-filing guidelines as received from the Hon'ble High Court).

All concerned to note for necessary compliance.


District & Sessions Judge,
Moga

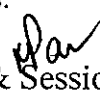
Dated 27/01/2022

Endst.No. 200 /EB

Copy forwarded to:-

1. Sh.Atul Kasana, Addl.District & Sessions Judge-Cum-Nodal Officer, Computerization, Moga for information and necessary action.
2. The President Bar Associations, Moga, Nihal Singh Wala and Baghapurana alongwith the copy of e-filing guidelines as received from the Hon'ble High Court as well as steps for registration on the e-filing portal, for information and necessary action.
3. System Officer of this Court to upload the aforesaid order as well as e-filing guidelines as received from the Hon'ble High Court and steps for registration for advocates/litigants for e-filing, on the officials website of Moga Sessions Division.
4. Filing Clerk for information and necessary action.
5. Staff deputed at e-Sewa Kendra, Moga is also required to necessary facilitate the advocates/litigants in e-filing of cases.

Encls.As Above


District & Sessions Judge,
Moga